

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 8194 of 2021**

Abu Osama **Petitioner**

Versus

The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Pradeep Kumar, Advocate

For the State : Mr. Ashok Kumar, A.P.P.

02/06.09.2021 Heard Mr. Pradeep Kumar, learned counsel for the petitioner and Mr. Ashok Kumar, learned A.P.P. for the State.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with Rajrappa P.S. Case No. 36/2021.

The petitioner is alleged to have attempted to commit rape upon the informant and on an alarm raised he had fled away.

The petitioner does not have any criminal antecedent and he is in custody since 22.03.2021.

On consideration of the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Sub Divisional Judicial Magistrate, Ramgarh in connection with Rajrappa P.S. Case No. 36/2021.

(R. Mukhopadhyay, J.)